

LOK SABHA

STARRED QUESTION No. *79

TO BE ANSWERED ON 7TH DECEMBER, 2023

Regulation of Oil and Gas Sector

*79. SHRI DUSHYANT SINGH:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is true that Oil and Gas sector is being regulated by many agencies for different activities which is creating a time gap in implementing certain mandates of the legislation;

(b) if so, the details thereof;

(c) the manner in which the Government proposes to tackle the said issue;

(d) whether the Government proposes to form a single agency to enforce safety related rules and regulations in the petroleum sector; and

(e) if so, the details thereof?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री
(श्री हरदीप सिंह पुरी)

**MINISTER OF PETROLEUM AND NATURAL GAS
(SHRI HARDEEP SINGH PURI)**

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. *79 ASKED BY SHRI DUSHYANT SINGH TO BE ANSWERED ON 7th DECEMBER, 2023.

(a) to (c) Oil and Gas Sector involves various activities across the value chain including exploration, production, refining, processing, storage, transportation, distribution, etc. These activities are required to comply with provisions of relevant legislations which, inter-alia, include The Petroleum and Natural Gas Regulatory Board (PNGRB) Act 2006, The Petroleum Act 1934, The Oilfields (Regulation and Development) Act 1948, The Explosives Act 1884, The Oil Industry (Development) Act, 1974, The Factories Act, 1948, The Mines Act, 1952, The Environment (Protection) Act, 1986, etc. Detailed Rules under various legislation are already in place. Corresponding organisations such as Petroleum and Natural Gas Regulatory Board (PNGRB), Directorate General of Hydrocarbon (DGH), Oil Industry Safety Directorate (OISD), Petroleum and Explosives Safety Organization (PESO), Directorate General of Mines Safety (DGMS), Inspector of Factories, Central and State Pollution Control Boards have been suitably empowered under these legislations to perform the functions of monitoring, licensing, permitting such activities in the Oil and Gas sector. Government has constituted a Working Group to comprehensively look into the entire gamut of safety in Oil and Gas sector which has since submitted its report.

(d)& (e) No such proposal is under consideration of the Government.
